

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).372/2011

(From the judgement and order dated 20/04/2010 in CRLR No.669/2000
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA

Petitioner(s)

VERSUS

RAJMAL & ANR

Respondent(s)

(With appln(s) for exemption from filing O.T. and office report)

Date: 16/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Dr. Monika Gusain,Adv.
Mr. Hariom Yaduvanshi, Adv.For Respondent(s) Mr. Altaf Hussain, Adv. for
Mr. R.C. Kaushik,Adv.UPON hearing counsel the Court made the following
O R D E RCounsel for respondent No.1 prays for and is granted
two weeks time to file counter affidavit.Counsel for the respondent has been served with two
copies of additional documents in Court by the counsel for
the petitioner.

Let the matter come up for hearing after three weeks.

(G.SUDHAKARA RAO)
Court Master(VINOD KULVI)
Court Master